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to

L. A. D.

VOL. I - IV

14 Jan to 1 April

1931

P. C.

LEGISLATIVE ASSEMBLY DEBATES

(OFFICIAL REPORT)

VOLUMES I-IV, 1931

(14th January to 1st April, 1931)

FIRST SESSION

OF THE

FOURTH LEGISLATIVE ASSEMBLY,

1931



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THE
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(Official Report)

Volume IV, 1931

(26th March to 1st April, 1931)

FIRST SESSION

OF THE

FOURTH LEGISLATIVE ASSEMBLY,
1931



SIMLA
GOVERNMENT OF INDIA PRESS

1931

20

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ing grants for the education of children of railway employees.
2354-57.

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Bills—

Honourable Members cannot criticise the decision of the House.
2563.

Honourable Members are entitled to point out what their share
in the deliberations of the Select Committee was. 2805.

Only a brief expression of views is permitted at the introduction
stage of a ———. 2363.

The Chair cannot guarantee the passage of any ——— within any
given time unless it has the full co-operation of the House.
2622.

Demand(s) for Supplementary Grant(s)—

Discussion on an item not included in the ——— cannot be allowed.
2782.

Discussion on the general policy of the loans and advances of
the Government of India on a ——— is not allowed. 2782.

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An Honourable Member cannot drag another Honourable Member
for the purpose of voting. 1224.

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If no provision is made in the Statute for any specific method of
election to a particular body, the Assembly as a whole shall deter-
mine the manner in which the election shall be held. 753.

No one can move an irrelevant amendment altering the provisions
of the Statute under which an election to a particular Body
is proposed to be held. 753.

Indian Finance Bill—

The House can amend all the Acts mentioned in the Preamble of
the Finance Bill to the extent they are dealt with there but
not beyond it. 2694, 2699-2700.

Interruptions—

Constant ——— and interchange of views cannot be allowed, but
on special occasions the Chair will permit the Honourable
Member in charge to offer any explanation. 2852.

Miscellaneous—

A settled question cannot be reopened. 2946.

Honourable Members are not allowed to say that a particular
speech or discussion is irrelevant after a point of order had
been raised on that issue and the Chair had ruled that the
matter is relevant and in order. 62.

Honourable Members must yield, otherwise they cannot be inter-
rupted. 2887.

RULING(S)—*contd.*Miscellaneous—*contd.*

Honourable Members should restrict themselves to the motion before the House. 1984.

It is open to Honourable Members to quote from proscribed literature in support of any argument which they may wish to advance but they cannot read the whole of it with the intention of getting full publication in that way. 2368.

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An Honourable Member in replying is entitled to ask for notice if he is not able to answer a supplementary — on the spot. 2497.

An Honourable Member is not justified in asking another Honourable Member to write down his supplementary —. 2495.

Every Member of the Assembly is entitled to know the answer when a — is asked in the Assembly. 867.

Honourable Members are not entitled to make a speech at — time. 1074, 1075.

Honourable Members cannot ask for opinions. 1007.

Long speeches in reply to — are not permissible but on special occasions a little latitude may be allowed. 1227.

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Further amendments to the — *re* draft convention regulating hours of work in offices, hotels, etc., will only be allowed if Mr. N. M. Joshi's amendment to that — is rejected. 2994.

Honourable Members might move an amendment at any time and when that amendment is actually moved any Honourable Member may object on the ground that two days' clear notice has not been given. It will then be for the Chair to decide whether he will allow the amendment or not. 422.

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A decision on the part of certain Honourable Members either not to participate in or not to be present at, a particular discussion must not affect public business being transacted by the House, but the Chair considers it its duty, in such circumstances to stand out against the transaction of business which may vitally affect a large section of the public. 2622.

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